जैसे लगते हो, सो इसे दशा में जैसे लगते वाले को यहां नहीं आने देना, क्या वे इस रेफ के नागरिक नहीं हैं ? क्या उनको इस तरह से ह्यूनिलिएट करना, इस तरह से केहूना कि आप ऐसे खगते हो, आप उस रेफी में जाने को कोशिश कर रहे हो, बह कोई न्याय है ? वे कोई ऐसा गलन काम नहीं कर पढ़े ये, कोई कानून के विरोध में नहीं कर रहे थे, कानून को वहां की सरकार ने भंग किया तो उसको वहां की सरकार से चाहिए या कि बह फहते की सरकार से चाहिए या

इसलिए में आपने नाध्यम से और सारी सभा के साध्वम से यह कहना चाहना हें कि ऐसा यहां भी हो उसकी निवा करनी चाहिए और लोगों को अपनी यान कहने का खले थान अधिकार होता चाहिए। पंजाब में अब यह माना जाता है कि बहुत देर के बाद नामें जसी धाई है, तो इस नामेंनसी को इस तरह से दबा कर रखना कि अपनी आवाज को भी कोई उठा न सके, लोगों के सामने रखन सके, यह इतने सालों से जो दबी हई सावाज है उसको और दबाकर एखना यह ठीक नहीं है, न्याय नहीं है, काननी नहीं है, वैश्वालिक नहीं है। इसकी में तिन्दा करता हुं और मैं समझता हूं कि इसकी हमें और सारे देश को निवा करनी चाहिए और सरकार को यह कहना बाइता हूं कि आगे से ऐसा नहीं होना ৰান্তিত্ । ধন্যবাব ।

की छब्जलाल शर्मा: (डिमाचल प्रदेश) महोदय, जो बास उठाई गई है मैं इसमें इसमा ही जोड़ना चाहता हूं कि जिस तरीके से आकाली दल के लोगों को यहां आपने से रोका गवा उसके दो कारण हो सकते हैं। एक सो पंजाब के जो मुख्य मंती हैं या पंजाब की सरकार है वह इस बात से डरती है कि उनका फच्ना चिटठा कहाँ विक्ली तक न पहुंच जाए? तो यह भी जीक नहीं। दूसरा अगर अकाली दल ने बड़ों काने से पहले कोई संविधान के विरोध में का कोई हिसा की बारदात या ऐसी नोई गतिविधि की हो तो उनके खिलाफ कार्यबाही करना उचित था। अंगर वह शांतिपूर्वक सपनी मांगों को लेकर दिल्ली अपना चाहते हैं तो उनको रोकना सर्वेथा

ग्रनचित है। ग्रगर ऐसा रोकेंगे तो पंजाब का इतिहास दोहराया जाएगा । सर्व-साधारण और जातिपूर्ण गतिविधि को रोका गया तो लोग दोबारा आतंकवाद की तरफ नायेंगे। यह उचित नहीं होगा। मझे लगता है कि पंजाब सरकार ने प्रकाली दल के शांतिपूर्ण मार्च को रोक कर गलत किया है धौर यहां के गढ़ मंत्री को, यहां की सरकार को इसके वारे में पंजाब की सरकार को चेताबनी देनी चाहिए और यहां की सरकार को चाहिए कि ग्रकाली दल के नेताओं को स्वयं बला कर होम मिनिस्टर बलायें और उनको कहें कि जो कुछ आपकों कहना है आप खले आमि आकर कह हम जापकी बाह, जो आप गांतिपर्वक कहना चाहते हैं, सूनने के लिए सैयार है शांति-पूर्ण किसी भी दल की गतिबिधि को रोकना, यह सर्वथा अनचित है, लोकतंत्र के बिलाफा है और यह नहीं होना बाहिए। अन्यबाद।

श्री चतरानन मिथ (बिहार) उपसंत्राध्यक्ष महोदव, माननीव सदस्य ने एक बहत महत्वपूर्ण सवाल उठावा है, क्योंकि गणतंत्र में हम सब को सब कुछ कहने का और युनने का ग्रधिकार है, लेकिन अगर के वहां आना चाहते हैं और उसको इस रोक देते हैं तो फिर वे लोग क्या करेंगे ? दूसरा रास्ता क्या बचेगा ? तब तो यह संविधान के विपरीत भी है ग्रीर गणसंत के खारमे का एक प्रयास भी है। इसलिए मैं उसकी सख्त निदा करता हं। हम लोग तो कौंसिल आफ स्टेट्स के हैं, इसलिए हम लोगों को और भी ज्यादा अधिकार है कि इस धान पर सरकार का ध्यान ग्राकपित करें कि बह इसमें हस्तक्षेप करे, उन लोगों को बुलाए मुख्य मंत्री को या दूसरे राज्यों के मुख्य मंत्रियों को भी ग्रौर ज्वादा से ज्यादा ग्रधिकार हम उनको दें। सिर्फ यही कहें कि कोई हिंसा में न जाए, इसकी मारंटी होनी चाहिए। जहां तक संभव हो उतना इम लोग इस पर करें, यही मैं कहना चाहता हूं।

THE COTTON TRANSPORT REPEAL BILL, 1994

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY): Mr- Vice-Chairman, Sir, I beg to move for leave te introduce a Bill to repeal the Cotton Transport Act, 1923-

The question was put and the motion was adopted'

SHIRI G. VENKAT SWAMY: Sir, I introduce the Bill-

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, I want to take the sense of the House. Should we take up the Special Mentions first or take up the other Bill?

SHRI CHATURANAN MISHRA (Bihar): Special Mentions should be taken up first Otherwise, what is the meaning of Special Mentions. It cannot be taken up in the night.

शी अग्दोश प्रकाश मायुर (उत्तर प्रदेश): श्रीमन् मैं समझता हूं कि स्पेशल मेंशन करा दें और 5 वजे हाउस एडजार्न कर दें क्योंकि ग्रभी एक्सटेंशन का निर्णय हमने नहीं लिया है ।

भी संघ प्रिय गौतम (उत्तर प्रदेश): सर, कितने स्पेशल मेंशन हैं ?

उपसंभाष्यक (भी सुरेश वचौरी) : सात हैं।

श्री संघ प्रिय गौतमः कल के और श्राज के मिलाकर?

उपतमाध्यक (श्री सुरेश पचौरों) : ग्राज के ही हैं।

SHRI VIREN J- SHAH (Maharashtra): Mr Vice-Chairman, Sir, what about the Cable Television Networks (Regulation) Bill? This has been on the agenda since yesterday Mr- Ram Jethmalani is also here- I would like to know as to what is the position in regard to this Bill. Are we going to take it up today or tomorrow?

SHR1 CHATURANAN MISHRA: It can be taken up tomorrow.

THE VICE-CHAIRMAN (SHR1 SURESH PACHOURI): It is up to you-

After the Special Mentions, we can take up the Statutory Resolution and the Bill.

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SHRI VIREN J. SHAH: I am asking because Mr Mathur has just now said that we have to adjourn at 5 p.m.

SHRI CHATURANAN MISHRA: Let 50' clock come and then we will decide.

THE VICE-CHAIRMAN (SHRI

थरो जगयोश प्रसाद माथुर : अगर 5 बजे के बाद हाउस चलाना हे तो नार्मल विजनेस चलना चाहिए । 5 बजे तक बिजनेस जैसा है, बैसा ले लीजिए । वाइस चेयरमैन साहब, अगर 5 बजे तक हाउस चलाना है तो विल अभी ले लीजिए रगोंकि नियम यह है कि जितने स्पेशल मेंशंस हैं, वह बाद में लिए जाते हैं । इसलिए मेरा निवेदन यह है कि अगर 5 बजे के बाद भी हाउस चलाना है तो पहले विज ले लीजिए, उसके बाद स्पेशल मेंशंस ले लीजिए ।

SURESH PACHOURI): The point is, the normal time Is up to 5 p.m. If we want to discuss this Cable Television Networks (Regulation) Bill, 1993, we jean extend the time.

*" SHRI VIREN J. SHAH: Or discuss it tomorrow?

SHRI CHATURANAN MISHRA: When it becomes 5 O' clock, we can decide I do not know why we should be talking about it now Let us take up the Special Mentions now. •

SHRI VIREN J. SHAH: Where is the hon. Minister? Let us take up the Bill just now. *{Interruptions}* Mr. Vice-Chairman, as per the Business listed on the agenda, you had allowed the Minister to introduce the Cotton Transport Repeal Bill. It follows, therefore, that we should take up the Statutory Resolution and the Bill.

SHRI RAM JETHMALANI (Maharashtra): Mr. Vice-Chairman, we should proceed with the[^] Bill. It was listed for yesterday arid. then was postponed to today. Now, if it is going to be taken up on the third day, it would be very inconvenient for us.

SHRI VAYALAR RAVI (Kerala): Sir, I just want to make a submission-These Special Mentions have been approved by the hon. Chairman. The Bill has to be approved by the Members. At the same time, I would submit that if the Members co-operate with the Chair, we can start widi a Government Business, at least, today. During the last two days, we have not been able to do anything-Tomorrow is Friday and we would be having Members' Business. only Private Therefore, we should take up some Government Business, at least, today. We can take the Members opinion at 5 O' clock. We can take up the Special Mentions and alwo take up the Bill.

SHRI VIREN J. SHAH: Sir, the Minister has come. We tfan start with the Bill and then we can go for Special Mentions.

SHRI CHATURANAN MISHRA: Then 'Special Mentions' would lose its meaning.

SHRI VIRENDRA KATARIA (Punjab): Sir, there are some very important Special Mentions.

SHRI CHATURANAN MISHRA: Speiial Mentions have their own significance •

SHRI VIRENDRA KATARIA: The Special Mentions should be taken up first. The Bill can be taken up later on.

SHRI VIREN J. SHAH: Sir, this Bill has been pending for the last two days. Let us $S^{e}t$ on with the Bill.

SHRI CHATURANAN MISHRA: A Bill has to be legislated. There is no question of not doing it, but we can do it after the Special Mentions.

श्वी ईश दत्त यादब (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी, स्पेशल मेंशन अत्राएगा कि विल आएगा, यह तो सदन निर्णय करेगा। उस बारे में प्रभी लोगों के विचार आ रहे हैं, लेकिन मेरा एक व्यवस्था का प्रग्न है और आपत्ति भी है। यह विवाद तो उत्पन्न होता ही नहीं और जो कम है उसी कम से कार्यवाही इस सदन की चलती। इस सदन में जो माननीय नेता सदन हैं, साननीय उप-नेता सदन हैं, चीफ-व्हिप कांग्रेस के हैं, कोई भी जिम्मेदार आदमी यहां पर सदन में मौजूद नहीं है। इसलिए इस तरह का विवाद स्वाभाविक रूप से आपके समक्ष और सदन के समक्ष आना स्वाभाविक ही है।... (व्यक्षद्यान).. इसी कारण इस पर निर्णय नहीं हो पा रहा है।

मान्यवर, मैं अपनी बात समाप्त करते हुए केवल आपसे यही निवेदन करता हूं कि अगर नेता सदन या उपनेता या चीफ-व्हिप कोई सदन में रहते तो बह आपसे और नेता बिरोधी दल से परामर्श करते, दूसरे माननीय नेताओं से परामर्श करते, एक निर्णय हो जाता और तब विवाद में इस तरह का सदन का समय व्यर्थ में जाया न होता। मेरा इतना ही अनु-रोध था।

SHRI VAYALAR RAVI: I spoke for the party, Sir.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): So we shall take up the Statutory Resolution first. The Cable Television Networks (Regulation) Bill, 1993 and the Statutory Resolution may be discussed together. Shri Viren J. Shah.

[^]SHRI VIREN J. SHAH: Sir, yesterday the Minister was to make a statement explaining the circumstances necessitating the promulgation of this Ordinance, and thereafter it was to start. But that has been cilculated. So I take it as presented.

SHRI SATISH AGARWAL tRajas-than): Mr. Vice-Chairman, Sir, with your permission I would like to draw your kind attention to the statement of the hon. Minister explaining the circumstances necessitating promulgation of the Cable Television Networks (Regulation) Ordinance, 1994. This Ordinance was promulgated on 29th September and this particular provision became a law for alj practical purposes with effect from 29th September. Now there are certain provisions under which the application for licence, has. to be presented according to the prescribed rules. I wanted to have a copy of the rules, I made a special request to the hon. Minister yesterday evening before we left the Chamber, and he promised me to make a copy available to me. The law cannot be implemented without the rules,

•Now, more than $2 \frac{1}{2}$ month* have

pawed. Some applications must have come, registration should have taken place and licences should have beefi issued. So, what about that particular position? That is No. i Number two: lie has mentioned in this statement, i he above mentioned reasons it was considered necessary to regulate the operation of cable television networks in the country and for this a legislation namely, Cable Television Networks (Regulation) Bill, 1993 was introduced in the Rajya Sabha." That 'was last year. I have been given to understand thai this Bill of 1993 which was introduced in the Rajya Sabha was referred to a Department-related Standing Committee of Parliament. Now, whew ie thai report? He has not mentioned anything with regard to that Bill which was introduced and which was referred to a Department-related Standing C'oni-raittee of Parliament. What has happened to that particular report of that Committee? He has not mentioned a word about it in this explanation absolutely. Why have you suppressed that particular fact?

SHRI RAM JETHMALANI: Can I have a minute to explain the position Sir?

SHRI VIREN J. SHAH: Before that, and 1 supposed to apeak on the Resolution or are we-supposed to speak in a vacuum? I have to move the ResolutjOL and then only I have to start the dis cussjori. Or are we speaking without anything? There is no matter before the House right now.

THE VTCECHAIRMAN (SHRI SURESH! PACHOURI): Mr. Shah, you have to- move the Statutory Resolution 404

speak.

SHRI VIREN J. SHAH: Before I move the Resolution there are already submissions being made.

SHRI RAM JETHMALANI: Sir, it is not a question of submissions. We ate making a preliminary expression of out difficulties thai this: debate becomes meaningless. Sir, the most controversial provisions- in the Bill are clause 5 and clause 6. Clause 5 talks of a prescribed code. Now, unless we have this code...

MRI VAYALAR RAVI: Merits can-li i id now.

SHRI RAM JETHMALANI: Unless you have some idea, how can you speak? The code is already in operation from the date of the Ordinance. You give us the code at least so that we can intelligently comment upon it. That is the most obnoxious provision in the whole Bill.

SHRI SATISH AGARWAL: The report of the parliamentary Committee i , . been rapp.ressed. There is no mention in the statement even. This is a taps m the pan of the Government . . {interruptions) .. . If you .,.,., to pass it, you pass it. That's all. II : i ire some basic objections to the alion of the Bill. THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): Mr. Vice-Chairman, Sir, a₃ far as the Code is concerned, it is a Code passed by Parliament way back in 1978. It is the AIR and Doordarshan Code which was passed in Parliament. That is the Code which we are followed that is the Code which has been prescribed.

As far as the rules about which Mr. Agarawal was mentioning, these are framed by the Post Masters. Already the prescirbed form is there. Everything is done by the Post Masters in every State. Instructions have been issued. They have been reiterated. Every week they are being monitored by the Department of Posts. So, as far as tie rules are concerned, these have bees 405 The Cotton Transport

framed by various post offices. The forms are available.

The , Standing Committee Report, about which he was mentioning, has been placed in ihe Houses of Parliament in 1983 itself. So, nothing has been suppressed, There is no intention of suppresses anything. These documents beefl Inid on the Table of Parliament. These are available in Parliament . Therefore, the question of- their no,- being supplied with the Ordinance di \blacksquare nof arise.

SHKI SATTSH AGARWAL: Kindly see this. Under section 22, the power to make rules has been conferred on ihe Central Government. Thig has not been conferred on the Chief Post Masters. Kindly see section 2JI.

SHRI JAGDJSH PRASAD MATIIUR: Even jn the Bill.

SHRI K. P. SINGH DEO: Sir the licensing authority is..,.

SHR1 SATISH AGARWAL: I am talking of the rules. You are referring to the rules.

SHRI K. p. SINGH DEO: The Post Masters are the designattd officers

SHRI SATISH AGARWAL: They are for issuing licences, not for making the rules. He is saying tha_f they are for making the rules and that they have made certain rules. The Central Government has to make the rules. Where are those rules?

SHRI RAM JETHMALANI: Under section 22, all rules are to be framed by the Government.

SHRI VIREN J. SHAH: I would draw thw attention of the Minister to page "I of the Ordinance which says that eve*y rule made under this Ordinance shfcll be laid as soon as

श्री गगदीश प्रसाद माष्ट्र : ओर अगर आपका कहना सही है तो आपने ढेलिमेट पावर्स कहां की हैं ? इस एक्ट में कहीं आपने डेलोगेष्ट की हैं पावर्स कि गोस्ट आफिस बनायेंगे ? is it ill@gal. अगर कहीं पर आपने कहा होता तो इटस आज राईट ।

may be after it is made, before each House of

Parliament while it is in session for a total period of 30 days which may comprise' in one sessioa or two or more successive sessions'. The hon. Minister say_s that the rules have been made by the Post Masters of different regions. If so, there may lie different rules, and then they do not conform specifically... (Interruption[^])

May I finish?

If they are made by an. Ordi-. anct signed by the President ©f Ti:d'ia aa the matter was oonaideied to be of such public importance and urgeney, it shall be laid as soon as may be after it is made. Either the raleg are made or they are not made. The Minister has s^aid that they are rrtartf-, not by the Governmant but, according to him, by the Post Masters of different regions.

Before I speak on th*, I want t« ask of the hon. Minister whether the rules have been made as per this Ordinance and, if so, whether they have been laid mandatorily as men tioned here, before both the House_s of Parliament.

SHE! VAYALAE RAVI: Sir, the question of procedure also arises. The Ordinance was issued in September. A.3 my friend, Mr. Viren Shah, has already mentioned, every rule made in the Ordinance shall be laid as soon as may be after it has been made, before the Houses of Parliament. Today Parliament is meeting for the first time after the Ordinance has been iseued, number one. Number Uvo, instead of keeping this as a live subject, the Minister was good enough to come forward to this House with the. law itself. When the BHI ,3 being introduced in this House replacing the Ordinance and the Bill is aborrfc to be debated, the question of placing the rules on the Table is nor relevant because .. (In**mip-tio-ns) Just a minute. Let me argue my case.

SHRI VIREN J. SHAH: It brings H itota effect (from the 29th oT September, 1994, the date on which

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the Ordinance was promulgated. So, it is not with prospective effect: It is with retrospective effect.

SHRI VAYALAR RAVI: My hon. friend must agree that this Ordinance is going to be replaced within 24 hours as soon as it is passed after going to the Lok Sabha and after whatever processes it has to go through. So, once the Parliament is in session, instead of the Government waiting for the Bill and passing something else, the Government, has come Iforward with the Bill itself to replace the Ordinance. Therefore, without the Bill, that is being introduced having been passed, how can the Government come with the rules? (.Interruptions). When the Bill is introduced here, the Minister in his wisdom may agree to accept seme amendments. Naturally the Minister ma'v accept amendments moved in the Lok Sabha and the Rajya Sabha. So, once the Bill is introduced, it is not complete, provided it is passed by both the Houses and comes through. Once the Bill is introduced and the process of law is comple. ted, is it in order that he places some rules based on the Ordinance? This is a very specific question. I believe, it is out of order to come with the rules

SHRI VTREN J. SHAH: With great respect I would like to submit to the hon. House that once the Ordinance is passed, from that day it becomes a law. My friend has mentioned that after the Bill is passed by both the Houses, the rules riiay be framed- I think there is considerable infirmity with great respect to that argument, because when the Ordinance was issued on 29th September, on that day it had come into effect and everything that is written there, which becomes mandatory, comes into effect immediately and not after both he Houses pass it. Unless the hon. Minister comes here and ^{sa}ys, that he wants to withdraw the Ordinance and wants to bring in a Bill, Shri Ravi's argument would

not be valid. In that case also the rules will have to be prepared and placed before the House within the prescribed period. So, on that I think there is a great informity in this particular Ordinance and the Bill. Someone has slipped very badly unfortunately. Just as they slept from August 1993 till September 1994, they could not wake up and do anything. Similarly, when they did wake up suddenly, they made this error. That is why the hon. Vice-Chairman must decide how we want to proceed about it, because there are infirmities in this. I have not yet moved my Resolution.

श्री जगवीश प्रसाद माथुर: रवि जी का कथन उस समय सच हो सकता था जब तक कि वह याडिनरी चीज होती। मैं पूछना चाहूंगा मंत्री जी से जब से ग्रार्डर लागू हुग्रा, ग्राज तक इन ग्रापरेटर्स का काम कैसे कवर होता था ? कैसे कार्यं कर रहे थे ?

There were no rules.

उन्होंने घपला और ज्यादा बढ़ा दिया है यह कहकर कि डाकखाने वाले बना रहे हैं। Every Postmaster is doing it.

महोदय, मेरे साथियों ने ठीक कहा है कि न तो रिपोर्ट है, न रूत्स हैं। ग्रगर ये यह बयान न देते कि पोस्टमास्टर बना रहे हैं तो भी शायद स्थिति छिपी रहती। इसलिए यह बहुत कन्फ्यूजन की स्थिति है मेरा निबेदन यह है कि आप इसको स्थगित कर दें और पूरी तैयारी के साथ आयें और हमें रिपोर्ट भी दें। ग्रब कोर्ट के बारे में इन्होंने कहा है। कोर्ट के बारे में कहीं नहीं कहा गया कि जो कोर्ड है बह इस पर लागू होगा। कौन से पटिकुलर कोर्ट को आपने कहा है?

Have you Said anywhere?

यह मान लीजिए कि सिनेमा पर लागू होगा लेकिन यह ऐक्ट में नहीं है। तो यह कन्ययूजन की स्थिति हैं। मेरा झापके द्वारा मंत्री महोदय से निवेदन है कि अच्छा यह 409TJie Cotton Transport

होगा कि स्राप इसको श्रभी जैसे⊺का तैसा रख दीजिए । पूरी चीजें लेकर धाइए, फिर हम डिस्कशन करेंगे ।

SHRI K. P. SINGH DEO: There is no question of withdrawing it.

SHRI RAM JETHMALANI; Mr. Minister, can you surrender one minute only?

SHRI K. P. SINGH DEO: After I make my submission. Sir, rules have been framed by the Ministry in consultation with the Ministry of Law are it has been already s^{en}t to the Department of Posts to be circulated to the Chief Post Masters of the entire country. They are available with the Department of Posts. Therefore, there is no infirmity whatsoever in the Bjli or the Ordinance. The reason for bringing in the Ordinance has also been spelt out. The Gazette Notification speaks out everything. The rules are with the Department of Posts.

SHRI RAM JETHMALANI: I want to appeal to the Minister as well as to my Ifriend, Mr. Ravi, not to treat it as a problem of technicality. Look at the substance and justice of the matter. As I said, Sir, if we find that the programme code, which is already in operation under the Ordinance is a very fair document, we will not oppose this Bill at all if the Programme code and the advertisement code are perfectly good, we will support; your Bill. We will support your Bill. Now you are telling us that the programme code which is being used is not the one which has been passed the Ordinance but it is something under which has already been framed in 1978; and it is lying in the Library. All right, Sir, postpone Today, we will try to get it from the it. Library, study it' over the weekend. If we find that it is a good thing, then, we will you. We support came and must know what is being done under the law.

श्री जगवीश प्रसाद माथर: आप ठीक कह रहे हैं, लेकिन जो कोड है आफ्ने यहां कहां कहा ?... (ब्यथधान) वह कैसे हो, सिकता है ?

Have you mentioned it in the Bill? You have never mentions it in the Bill.

SHRI RAM JETHMALANI: Sir, we have lawayg offered constructive cooperation to the Government. We have never obstructed you in passing an innocuous Bill.

SHRI SATISH AGARWAL: We have not Said that we will oppose this Bill. In fact, it should have been brought much earlier. You have introduced this Bill in 1993. Subsequently, it has been referred to the Department-related Committee for their comments. They gave you a report. What did they say? The Committee consisting of Members of Parliament belonging to the Houses of Parliament might both have said something about this particular Bill. Let us see that report.

SHRI RAM JETHMALANI: We have no concern with the cables. But, ultimately it is the constitutional right oif the people to know as to what you are doing. It is a fundamental right which i§ involved in this Bill. Therefore,) we are all concerned as to what you want to do.

श्री जलाल्हीत ग्रंभारी (बिहार) : उपसभाध्यक्ष महोदय, ग्राहिनेंस की जगह पर जब श्राप बिल लाने जा रहे हैं तो क्या कोड है, क्या रूस्स हैं उसको श्राप बताते नहीं हैं श्रीर कहते हैं कि वह हम बनायेंगे तो इस बिल को लाने का क्या मतलब है ? इसीलिए हमारे माननीय सदस्यों का यह सुझाब सही है कि उसको ग्राप लाये तब उस पर हम लोग विचार करेंगे । हम लोग इंकार कहां करते हैं कि हम इस बिल पर बिचार नहीं करेंगे । लेकिन कुछ तो क्लिग्रर हो जाना चाहिए । जब श्राप इसको कानून बनाने जा रहे हैं तो इन बातों का क्लेरिफिकेशन होना चाहिए कि क्या कोड होगा, क्या रूल्स होंगे । बह आना लाहिए तब कहीं एक्ट की बात होगी। इसलिए यह सुआव सही है। इस पर आप विचार करके लायें। इसको अभी स्थगित रखें और फिर हम लोग इस पर विचार करेंगे। इसमें क्या कठिनाई है मंसी महोधव को ?

SHRI RAM JETHMALANI: He ill be in a problem. Let us cooperate with each other.

j [] Transliteration in Arabic Script.

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SHRI K. P. SINGH DEO: As far as changing the year from 1993 to 1994 and various amendments are concerned, 1 have already made known my intention way back on the 30th November, 1994 through this Secretariat saying that I would like to move amendments in various lines, in sub-sections and on pages Ah these have been done and cumulated.

SHRI VIREN J. SHAH; There is

a problem. There is no clarity about the code. The hon. Minister may not be having the hifo.metion on the code. If he has referred to aay code, he might say about it-There are some rules for the postmasters. It would be beneficial for trim-he is a personal friend of mine, apart from that he is sitting on the wrong Benches-as well as for us if he makes a copy of the codes made available to us. He should also make a statement as to on what date the rules were framed and when they were made applicable under the lav, If this information is made available to us, it would make it easier for us to drscus_B this Bill; otherwise as Mr. Ram Jethmalani has said rightly, it would create unnecessary problems. We are not going to oppose the Bill. But we are going to oppose the whole practice of having Ordinances; and also to stress the need for you to take into account some aspects of fli, Standing Committe's report-We will bring these to the notice of the hon. House ?jid we will discuss them. But if you think that il should be discussed today, it could be done. It is not that we are not ready. But T think, to that extent it would be inadequately informed.

SHRI RAM JETHMALANI; Clause 22 has been omitted- This is the way that they are printing their Bills. Do you know this? There should be some responsibility Look

I at this Bill. Even in your amendments, you have not put it there.

SHRI VAYALAR RAVI; I hope fbaj everybody here is agreeing with the spirit of the Bill. Nobody is

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disputing about it. Let me complete. *(Interruptions')*. I understand the sincerity of Mr. Jetmalani. i agree that we d_0 have the right to know. I agree. I am not disputing that. But the question before the House is, this Bill Was introduced in 1998: it went to the Committee; and the Committee was constituted by Members from every side. If my hon. friend, Mr. Viren Shah, has any objection because some of the suggestions have not been accepted by the Minister, he can come before the House with an amendment. Definitely, the sense of the Committee has to be accepted. It is a different matter. But the previsions included here in the Bill, along with the Code, would have been sent to the Committee. The Committee would have gone into the details.. {Interrupt lions).

SHRI SATISH AGARWAL: No.

SHRI VIREN -X SHAH; No. May I enlighten Mr. Vayalar Ravi? The report ° f the Committee says that there was shortage of time. The Bill was introduced on 7th August, 1993. The Government wanted the report immediately. Therefore, the Standing Committee did not have enough time If you read there-port of the Standing Commiti.ee, the Chairman says that because of inadequacy of time, the Committee could not go into great, details. They had fou» sittings. They have made certain suggestions. They did Hot ask tor the Code and all that That is not the purpose of the Committee. The assumption that the Committee would 1-ave gone into the detail₃ is generally fair. But it is not correct in the circumstances of this case. (Interruptions), So, Mr. Ravi, you maj also support our plea of keeping it in abeyance til] the next week. tInter-ras).

SHRI SATISH AGARWAL; Moreover. Mr. Ravi, under clause 8 of the Bill, as also under, clause **u**' of the Ordinance, it hag been piovided that no person shall transmit or retransmit through a cable service any advertisement unless such advertisement is in conformity with ' the prescribed advertisement ctfde. (Interruptions). Everythings 'prescribed'. 'PrescriUed means prescribed under the rules. What the code is, prescribed under the rules and the rules we do not have! That is the problem.

SHRI VAYALAR RAVI; Mr. Agarwail, Mr. Jethmalani and you have raised two issues. Mr. Jethrna-lani has rai3ed the issue, "What is thi i ode?" You talk about the rules.

SHRI SATISH AGARWAL:Th«Code is prescribed under therules.That is why I am asking forthewishes,...(Interruptions).

SHRI VAYALAR RAVI: Mr. Viren Shah says that the Committee did not have tire time to make a de tained study. J understand the point. But, here, in this House and in the Lok Sabha, we have en ough time to look into the matter. Whatever may be the suggestion? we all agree on, we agree with the spirit uf the Bill; we agree with the pur pose of the Bill. The question be fore us now i_s whether we can proceed wifn it or We should wait for the rules to come_a for the Code to come on some technical objections being raised. {Interruptions).

SHRI SATISH AGARWAL: If the House agrees with your approach, with regard to the Code, we will not oppose it- We will pas_a it without We want to see the Code. If the Code js in accordance with our thinking, then we will not oppose it. That is all. That h the most Substantial question.

THE VICE-CHAIRMAN					(SHRI
SURESH PACHOURI): Mr.					Agar-
w-il the Errata to the Cable					Televi
sion Networks (Regulation)					Bill.
1993 Is already given. You					might
:jone	through	it-	If	the	House
washes • (Interruptions).					

SHRI RAM JETHMALANI: The Errata corrects only clerical mistakes typing mistakes, typographical mistakes, with "1993" substituted bj>

disapproval of 416 seeking Cable Television

"1994" and "ten days" by "fifteen day. (Interruptions). We do not want this Errata,

श्री जगडौश प्रसाद माथुर: मैं मंती जी से फिर निवेदन करूंगा, कुछ बिगड़ता नहीं है। पद्रह मिनट में क्या बिगड़ जाएगा पद्रह मिनट पहले इसको स्थगित कर दीजिए श्रौर सोमवार को जव चाहे श्रा जाइए। इसमें दिक्कत क्या है? श्रापको विदड्रा करने को नहीं कह रहा हू, केवल स्थगित करने को कह रहा हूं।... (व्यवधान)...इसमें कोई श्रापकी मानहानि नहीं होती है।

SHRI SATISH A.GARWAL; What is the difficulty when the Ordinance is in force? The law is in force. We support the spirit. We do not know certain details. What are those details? So as to support the Bill wholeheartedly, ... ("Interruptions).

SHRI VIREN J. SHAH: Mr. Vaya-lar Ravi mentioned about the spirit. Certainly, we accept the spirit. Mr. Ravi, you come from Kerala. You also know that the spirit has to be properly blended. Otherwise... (*Interruptions*). We wanj ^{the} blended spirit BO that it has the right effect and not the wrong effect. (*Interruptions*).

I. STATUTORY RESOLUTION SEEK .. ING DISAPPROVAL OF THE CABLE TELEVISION NETWORKS (REGULATION) ORDINANCE, 1994 PROMULGATED ON THE 29TH SEPTEMBER, 1994. IL, THE CABLE TELEVISION NET i

WORKS (REGULATION) BILL, 1993.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Viren Shah may move the resolution and **•**the hon. Minister jnay clarify jalli the points raised by the hon. Members at the time of reply.

SHRI VIREN J. SHAH (Maharashtra): Mr. Vice-Chairman Sir, I move the following resolution:

"That this House disapproves of the Cable Television Net works (Regulation) Ordinance, 1994 (No.

9—of 1994) promulgated by the President on the 29th September, 1994,"

'There are two aspects. As we all mentioned, the regulation of the Cable TV Networks has not been something which any political party opposed. In fact, it has been suggested by different political parties. There are two grounds. One is, it is a matter of great regret for me that in every Session,, some of us oppose the practice of Ordinance This is the fourth % fifth time that I am standing here to oppose an Ordinance and every time. ail sections of the House sympathised with the point of view that I made that in a democratic system of Government, in a Parliamentary system of Government, the governance Of the country by way of Ordinance is considered undesirable. If the hon. Minister takes' the trouble to go into the debates of the Constituent Assembly which once I quoted, Ordinance was to be on a very exceptional matter and a matter of such publicimportance that it could not wait and even the persons Sitting in the Chair have sympathised with my point of view and if I recall rightly, the Deputy Chairperson then present, also mentioned that the practice off bringing Ordinances Should be resorted to very rarely. Yet, what do we find in this case? Here, a Bill was introduced in this House in August 1993 and the Same was immediately referred to the Stan-diner Committee on Communications. The" Standing Committee on Communications went into action in a very forthright manner, very quickly and on 25th August submitted a report. They have said: "Because the Bill was introduced in Raiva Sabha on 3rd August, 1993, published in the Gazettt and so on, considering the time constraint jn which the Committee had to work, the Committee had only four sittings to consider the Bill." Anyway, they have given a comprehensive report. Now, that was available to the Government on 25th August. 1993. Thereafter, several sittings of this House have take place. Now, the